Uttar Pradesh Shasan Rajyakar Anubhag-2

In pursuance of the provision of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of Government Notification no. 1147/XI-9(01)/2008-U.P.Act-5-2008-Order-(208)-2021 dated November 04, 2021

NOTIFICATION

No.- 1147/XI-9(01)/2008-U.P.Act-5-2008-Order-(208)-2021 Lucknow: Dated: November 04, 2021

WHEREAS the State Government is satisfied that it is expedient so to do in public interest.

NOW THEREFORE, in exercise of the powers under sub-section (4) of section 4 of the Uttar Pradesh Value Added Tax Act, 2008 (U.P. Act no.5 of 2008), the Governor is pleased to make, with effect from November 05, 2021, the following amendment in Schedule-IV to the said Act:-

AMENDMENT

In the said Schedule, for entries at serial numbers 3 and 4(c), the following entries shall, column wise be substituted, namely:-

Sl. No.	Name and description of goods	Point of Tax	Rate of Tax
1	2	3	4
3	Petrol	Manufacturer	19.36% Or Rs. 14.85 Per litre
i	•	or	whichever is greater
		Importer	r
4(c)	Diesel oil as defined in the United	Manufacturer	17.08% Or Rs. 10.41 Per litre
	Provinces Sales of Motor Spirit, 1939 in	or	whichever is greater
	cases other than those described in serial	Importer ,	1
L	nos. 4(a) and 4(b)	_	·

(Sanjiv Mittal) Apar Mukhya Sachiv